## NOTICE

Notice is hereby given that the Hon'ble High Court is contemplating to amend Bombay High Court (Appellate Side) Rules, 1960 as detailed herein below. Any person interested in lodging any suggestion / objection may do so only by an e-mail addressed to the Registrar (Legal and Research) at rule-section@bhc.gov.in on or before 05.08.2025. Suggestion(s) / Objection(s) received till said date shall be taken into consideration by the Hon'ble High Court, thereafter in due course. The proposed amendment rules are as follows:-

## DRAFT

- 1. Short title and commencement:
- (1) These rules may be called **The Bombay High Court Appellate** Side (Amendment) Rules, 2025.
- (2) These rules shall come into force on such date as the Chief Justice, by notification, appoint and different dates may be appointed for different provisions of these rules, and any reference in any such provision to the commencement of these rules shall be construed as a reference to the coming in to force of that provision.
- 2. Definition: Unless the context otherwise require, 'Principal rules' means 'the Bombay High Court (Appellate Side) Rules, 1960.'
- 3. In provisos (1) and (2) to rule 7 of Chapter I of the Principal rules, insert "comma (,)" after the word "Aurangabad" and substitute "or Goa" with "Goa or Kolhapur,".
- 4. In rule 1 of Chapter III of the Principal rules, after- "In the High Court of Judicature, Bombay, at Panaji, Goa." insert the following:

## AT KOLHAPUR:

"In the High Court of Judicature, Bombay, Circuit Bench at Kolhapur" .

5. Substitute sub-rule (f) of rule 11 of Chapter III of the Principal rules with the following:

- "(f) The facility provided by this rule shall be available only within the limits of the Municipal Corporation of Greater Bombay, Nagpur City, Aurangabad City, Kolhapur City and the Municipal limits of Panaji and the expression 'Court House' in this rule shall mean with reference to the City of Greater Bombay, the Court House of this High Court at Bombay and with reference to the cities of Nagpur, Aurangabad, Kolhapur and Panaji the Court House of the Nagpur Bench of this Court at Nagpur, the Court House of the Aurangabad Bench at Aurangabad, the Court House of the Kolhapur Circuit Bench and the Court House of the Goa Bench at Panaji, Goa respectively."
- **6.** Substitute rule 29 of Chapter IV of the Principal rules with the following:-
- "29. Advocates not ordinarily practising in High Court to leave written instructions and supply necessary postage, if desiring information regarding their matters by post.-Advocates who do not reside or have their Office within the limits of Greater Bombay or Nagpur City or Aurangabad City or Panaji or Kolhapur City should have, in respect of

their appearances in the High Court or its Benches at Nagpur, Aurangabad or Panaji or Circuit Bench at Kolhapur as the case be, a recognised clerk attached to the High Court or its benches at Nagpur, Aurangabad, Panaji or Circuit Bench at Kolhapur duly registered as such with the Office of the Registrar or Additional Registrar or the Special Officer as the case be. Service on such clerk, shall be deemed to be service on the Advocate."

- 7. In rule 2.1 of Chapter IV-A of the Principal rules, after the words "Nagpur Bench", insert "/Kolhapur Circuit Bench".
- 8. After existing rule 5A of Chapter-VII of the Principal rules, insert new rule 5B. -
- 5B. Service by Electronic Mail.- Where in civil proceedings the Court directs service through electronic mail service or instant messaging service, the Bombay High Court Service of Processes by Electronic Mail Service (Civil Proceedings) Rules, 2017 shall apply.

- **9.** Substitute clause (ii) of rule 8 of Chapter XVII of the Principal rules with the following:
- "(ii) Special provision for service on Public Officers in Greater Bombay, Nagpur, Aurangabad or Kolhapur. —

Where a Public Officer whose office is situated in Greater Bombay, Nagpur City, Aurangabad City or Kolhapur City is to be served in his official capacity with the notice of any rule issued in a proceeding under this Chapter, service of the notice may be effected by delivering or tendering a copy of such notice to such officer or any subordinate of such officer not lower in rank than a Superintendent or a Head Clerk in his office, and obtaining the signature of such officer or his subordinate on the original in token of receipt of the notice."

- 10. In provisos (1) and (2) to rule 15 of Chapter XVII of the Principal rules, insert "comma (,)" after- "Aurangabad" and substitute "or Goa" with "Goa or Kolhapur,".
- 11. In the explanation to rule 23 of Chapter XVII of the Principal rules, insert "comma (,)" after "Aurangabad" and substitute "and Panaji" with "Panaji and Kolhapur,".
- **12.** After rule 3 of Chapter XXXI of the Principal rules, insert the following new rule:
- "3A. All appeals, applications, references and petitions including petitions for exercise of powers under Articles 226 and 227 of the Constitution arising in the Judicial Districts of Kolhapur, Ratnagiri, Satara, Sangli, Sindhudurg and Solapur which lie to the High Court of Bombay shall be presented to the Registrar, High Court Circuit Bench at Kolhapur and shall be disposed of by the Judges sitting at Kolhapur."
- 13. In rule 4 of Chapter XXXI of the Principal rules, delete the words "Kolhapur", "Ratnagiri", "Satara", "Sangli", "Sindhudurg" and "Solapur".
- 14. In proviso to rule 4A of Chapter XXXI of the Principal rules, after the words, "the Bombay High Court at Goa", insert- "or

## Kolhapur Circuit Bench.".

15. In the clause 7A (2) to SCHEDULE VII of Chapter XXXII of the Principal rules, insert "comma (,)" after "Aurangabad" and substitute – "or Panaji" with – "Panaji or Kolhapur,".

16. In sub-rule (e) of rule 3 of Chapter XXXIV of the Principal rules, insert "comma (,)" after "Aurangabad" and substitute – "or Goa" with – "Goa or Kolhapur,".

Mumbai.

Date: 04 August, 2025

Dhananjay A. Deshpande Registrar (Legal & Research)